

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI -5

(DESTRUCTION OF RECORD RULES, 1990)

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R.A./CP/NO..... 2015  
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*Filed by Mr. Md. Ahmed Abd. Chsc*

*13/07/2015*  
SECTION OFFICER (JUDL.)

*28/07/2015*

FORM NO. 4  
(See Rule 42)  
CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH:  
ORDERSHEET

1. ORIGINAL APPLICATION No : 152 / 2009
2. Transfer Application No : -----/2009 in O.A. No.-----
3. Misc. Petition No : -----/2009 in O.A. No.-----
4. Contempt Petition No : -----/2009 in O.A. No.-----
5. Review Application No : -----/2009 in O.A. No.-----
6. Execution Petition No : -----/2009 in O.A. No.-----

Applicant (S) : Thakre Pravin Pandlik

Respondent (S) : Union of India & Ors.

Advocate for the : Mr. B. Islam, Mr. D. Kalita,  
(Applicant (S)) Mr. S. Chakraborty, Mr. A. Haque,  
Mr. A. Hussain,

Advocate for the : Addl. CGSC: Mr. M.U.Ahmed  
(Respondent (S))

Notes of the Registry	Date	Order of the Tribunal
<p>1. The application is in form is filed/C. F. for Rs. 50/- deposited vide I.P.C/BD No.....<u>395 418 653</u> Dated.....<u>11.8.09</u></p> <p><i>N. Darmo D. Registrar 12.8.09 12/8/09</i></p>	13.08.2009	<p>issue notice to the Respondents requiring them to file their written statement.</p> <p>Call this matter on 13.10.2009.</p> <p>Mr.M.U.Ahmed, learned Addl. Standing counsel for the Govt. of India undertakes to take instruction from the Respondents by the date fixed/13.10.2009.</p>
<p><u>12.8.09</u></p> <p>4 (Four) copies of application with envelope received for issue notices to the Respondents No 1 to 4. The Applicant not properly signed in the application in every page. Copy served.</p> <p><i>12/8/09</i></p> <p><u>K. Das</u> issue notice to the Respondents.</p> <p><i>12/8/09</i></p>	/bb/	<p><i>✓</i> (M.K.Chaturvedi) Member (A)</p> <p><i>✓</i> (M.R.Mohanty) Vice-Chairman</p>

O.A. 152/09

13.10.2009

Despite opportunity no written statement has yet been filed by the Respondents.

Admit. Call this matter on 25.11.2009 awaiting written statement from the Respondents.

Send copies of this order to the Applicant and the Respondents in the address given in the O.A.

15/10/2009

Copy of order dated 13/10/2009 send to the D/section for issuing to the Applicant & Respects by post.

/bb/

(M.K.Chaturvedi)  
Member (A)

(M.R.Mohanty)  
Vice-Chairman

25.11.2009

On the request of Mr.M.U.Ahmed, learned Addl. C.G.S.C. for the Respondents, time is extended to file reply as a last chance.

List on 23.12.2009.

(Madan Kumar Chaturvedi) Member (A)

(Mukesh Kumar Gupta)  
Member (J)

Mr. M.U. Ahmed, learned Standing Counsel for Respondents states that due to some unavoidable reasons there has been delay in filing the written statement. Prayer is made for extension of time to file written statement.

List the matter on 28.1.2010.

(Madan Kr. Chaturvedi)  
Member (A)

/pb/

18.01.2010

Three weeks time is extended to file reply as prayed for.

No W/S filed

9.2.2010

On the request of Mr. M.U. Ahmed, learned Addl. CGSC, list the matter on 10<sup>th</sup> February, 2010.

(Madan Kumar Chaturvedi)  
Member (A)

(Mukesh Kumar Gupta)  
Member (J)

/PB/

10.2.2010

W/S filed  
by Respondent No 4.  
with undertaking  
to serve a copy to  
the App. for the  
Applicant.

10.2.2010

10.2.2010

Miss Usha Das, learned counsel makes a request for adjournment on behalf of Mr.M.U.Ahmed, learned counsel for the Respondents.

List the matter on 19.2.2010.

W/S filed.

18.2.2010

Im

(Madan Kumar Chaturvedi)  
Member (A)

No rejoinder filed

8.3.2010

19.02.2010

Reply has been filed with copy to learned counsel for the applicant. In the circumstances list on 9.3.2010. Rejoinder, if any, be filed in the meantime.

(Madan Kr. Chaturvedi)  
Member (A)

(Mukesh Kr. Gupta)  
Member (J)

/pg/

No rejoinder filed

29.3.2010

09.03.2010

List before the Division Bench on

30.03.2010.

(Mukesh Kumar Gupta)  
Member (J)

/bb/

O.A. No. 152 of 2009

19-4-2010

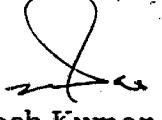
Judgment/Prize on 4

dated 30/3/2010 Repudiated  
and sent to the O/Selwin  
for issuing the applicant/  
Respondent by Post. /pb/

and issued Advocate for  
both Sides : 925 to 925  
vide NO

dated 26-4-2010

30.03.2010 For the reasons recorded  
separately this O.A. stands dismissed.

   
(Madan Kumar Chaturvedi) (Mukesh Kumar Gupta)  
Member (A) Member (J)

03032010

03032010  
10/4/2010

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

Original Application No. 152 of 2009

Date of Decision: 30.03.2010

Thakre Pravin Pundlik

..... Applicant/s

None

..... Advocates for  
the Applicant/s

- Versus -

U.O.I. & Ors.

..... Respondents

Mr. M.U. Ahmed, Addl. CGSC

..... Advocate for the  
Respondents

**CORAM:**

HON'BLE SHRI MUKESH KUMAR GUPTA, MEMBER (J).

HON'BLE SHRI MADAN KUMAR CHATURVEDI, MEMBER (A).

1. Whether reporters of local newspapers may be allowed to see the Judgment ? Yes/No

2. Whether to be referred to the Reporter or not ? Yes/No

3. Whether their Lordships wish to see the fair copy  
Of the Judgment ? Yes/No

Judgment delivered by

Member (J)

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
GUWAHATI BENCH:**

Original Application No. 152 of 2009

Date of Decision: This, the 30<sup>th</sup> day of March 2010.

HON'BLE MR. MUKESH KUMAR GUPTA, MEMBER (J)

HON'BLE MR. MADAN KUMAR CHATURVEDI, MEMBER (A)

Thakre Pravin Pundlik  
Son of Pundlik Thakre  
Resident of Mata Mahakali Nagar  
Ward No-21, Malkapur, Pin- 443101  
Dist- Buldhana, Maharashtra.

**Presently residing at:**

Project Vartak  
GS-189325P DVRMT  
1454 SIS/1411 BCC (GREF)  
C/o- 9 APO.  
Tezpur, Sonitpur, Assam.

...Applicant

By Advocate: None.

**-Versus-**

1. The Union of India  
Represented by the Secretary  
Ministry of Shipping  
Road Transport and Highways  
New Delhi- 110001.
2. Chief Engineer Project Vartak  
Headquarter, C/O – 99 APO
3. General Reserve Engineering Force (Records)  
Dighi Camp, Pune – 15.
4. The OC, 1441 BCC(GREF)  
Project Vartak  
C/o- 9 APO, Tezpur  
Sonitpur, Assam.

...Respondents

By Advocate: Mr. M.U. Ahmed, Addl. CGSC.

\*\*\*\*\*

ORAL (ORDER)

MUKESH KUMAR GUPTA, MEMBER (J):

None for the Applicant. No rejoinder has been filed. Applicant challenges order dated 14<sup>th</sup> July 2009, whereby invoking powers as available under Rule 5(1) of the Central Civil Services (Temporary Service) Rules 1965 he was found unsuitable for continuous service in the General Reserve Engineering Force (GREF) and his service was terminated.

2. The Respondents in their reply have pointed out that as per Govt. policy, character and antecedents of newly appointed Govt. servants are required to be verified through civil administration for the suitability of continuance of Govt. services. Verification roll of the Applicant was, therefore, forwarded to District Magistrate, District-BULDHANA, Maharashtra for verification of character and antecedents by GREF Center vide letter dated 04<sup>th</sup> December 2008. In response thereto, District Magistrate, District- BULDHANA, Maharashtra, finally intimated to Respondents vide letter dated 25<sup>th</sup> February 2009 that an offence has been registered against the Applicant vide crime No. 3098/2005 U/S 295, 34 IPC in police station Malakpur city on 18<sup>th</sup> September 2005 and the trial is pending in court. Said fact has been suppressed by the Applicant and in such circumstances since he was found guilty of suppression of material fact, Applicant is not entitled to public employment, contended by Mr. M.U. Ahmed, learned Addl. CGSC for Respondents.

3. It is undisputed fact that the Applicant was appointed only on 16<sup>th</sup> July 2008 and his service was terminated before he could become permanent.

Thus invocation of Rule 5(1) of the Central Civil Services (Temporary Service) Rules 1965 is neither illegal nor unwarranted.

Thus, O.A. is dismissed invoking under Rule 15(1) of CAT (Procedure) Rules 1987.

*Madan Kumar Chaturvedi*  
(MADAN KUMAR CHATURVEDI)  
Member (A)

*Mukesh Kumar Gupta*  
(MUKESH KUMAR GUPTA)  
Member (J)

/PB/

**DIST – SONITPUR**

IN THE CENTRAL, ADMINISTRATIVE TRIBUNAL

GAUHATI BENCH, GUWAHATI

( An application U/S 19 of Administrative Tribunal Act ,1985 )

O.A No..... 152 /09

Thakre Pravin Pundlik.....APPLICANT

-VS-

THE UNION OF INDIA &amp; ORS.....RESPONDENTS

**SYNOPSIS**

The applicant has completed education up to SSC and holds a valid license of driving of Motor Vehicle. He also belongs to the Other Backward Category. Then the **Year 2007** the Respondent No-1 had advertised for various posts which includes posts of drivers. The applicant holds retail license of driving, therefore in pursuance of the said advertisement the applicant applied for the post of driver. That in pursuance of his application for the post of driver the applicant was called for the physical test as well as competency at Pune. After finding the applicant suitable for the job amongst several other candidates he was asked to join on duties. Accordingly on **16/07/2008** he was appointed as a Driver. Though he has been appointed in the post, he has not received any letter of appointment. After his appointment he had undergone training for about 2 months and thereafter he is under actual control of Respondent No-2. The applicant is working to the best of his ability and discharging his duties with care. But unfortunately the applicant received a notice on **15/07/09** vide order 10909/CVC/448/E1G dated 14/07/2009 which was a notice of termination of his Service under Rule 5 (1) of the Central Civil Services (Temporary Service) Rules 1965. The said notice inter- alia contents that, the service of the applicant has been found unsuitable for continuous service in the General Reserve Engineering Force (hereinafter referred to as **GREF**). Therefore it is ordered that his Service shall stand terminated with effect from the dated of expiry of a period of one month from the date of receipt of the notice. As such the instant original application have been filed seeking for appropriate relief. Hence this instant application.

Filed by

S. Chauhan  
12/8/09  
Advocate

12 AUG 2009

**DIST -SONITPUR**

गुवाहाटी न्यायपीठ  
Guwahati Bench

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GAUHATI BENCH, GUWAHATI

(An application U/S 19 of Administrative Tribunal Act, 1985)

O.A No. 152/09

Thakre Pravin Pundlik.....APPLICANT

-VS-

THE UNION OF INDIA & OTHERS.....RESPONDENTS

LIST OF DATES

1	Year 2007	Relevant advertisement issued by Respondent No-1
2	03/04/08	Attestation Form submitted to the Respondent No-2
3	16/07/2008	The applicant was appointed as a Driver
4	15/07/09	a notice of termination of his Service under Rule 5 (1) of the Central Civil Services (Temporary Service) Rules 1965

Filed By

S. Chander  
12/8/09  
Advocate

12 AUG 2009

गुवाहाटी न्यायमंड़ि  
Guwahati Bench**DIST -SONITPUR**

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GAUHATI BENCH, GUWAHATI  
(An application U/S 19 of Administrative Tribunal Act, 1985)

O.A No. 752/09

Thakre Pravin Pundlik.....APPLICANT

-VS-

THE UNION OF INDIA &amp; OTHERS.....RESPONDENTS

## INDEX

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3	A	Copy of advertisement issued by respondent No1, dated, 2007.	11 - 12
4	B	Copies of attestation Form	13 - 18
5	C	Photo copy of termination order/impugned order	19
6.		Vakalatnama	20

Filed By

S. Chander  
12/8/09

Advocate

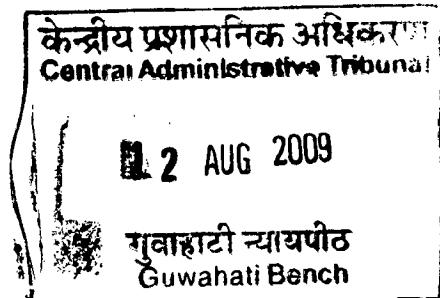
IN THE CENTRAL, ADMINISTRATIVE TRIBUNAL  
GAUHATI BENCH, GUWAHATI

( An application U/S 19 of Administrative Tribunal Act, 1985 )

O.A No.....152...../07

I. PARTICULARS OF THE APPLICANT

Thakre Pravin Pundlik  
Son of Pundlik Thakre,  
Resident of Mata Mahakali Nagar  
Ward No-21, Malkapur, PIN-443101  
Dist:- Buldhana, Maharashtra.



Presently residing at:-

Project Vartak,  
GS-189325P DVRMT  
1454 SIS/1411 BCC(GREF)  
C/o- 9 APO.  
Tezpur, Sonitpur, Assam.

II. PARTICULARS OF THE RESPONDENTS

1. The Union Of India

Represented by the Secretary,  
Ministry of Shipping,  
Road Transport and Highways,  
New Delhi – 110001.

2. Chief Engineer Project Vartak,

Headquarter, C/o-99 APO,

3. General Reserve Engineering Force (Records),

Dighi Camp, Pune-15.

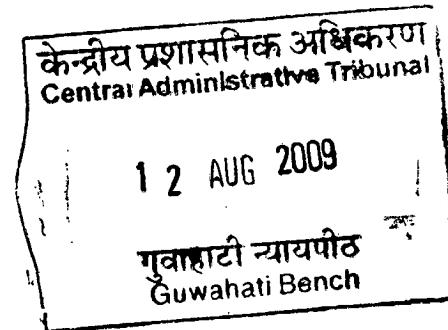
4. The OC, 1441 BCC(GREF),

Project Vartak,

C/o- 9 APO, Tezpur ,

Sonitpur, Assam.

Filed by the  
Applicant  
through  
Shelov Chowdhury  
Advocate. 12/8/09



PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE

Impugned order dated 14-7-2009 passed by the Respondent No-2 by which the notice of termination of service under Rule 5 (1) of the Central Civil Services(Temporary Service) Rules, 1965 issued in respect of the applicant.

III. JURISDICTION OF THE TRIBUNAL:

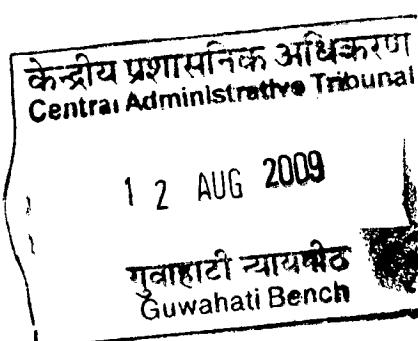
The applicant declares that the subject matter of the present application is within the jurisdiction of this Hon'ble Tribunal.

IV. LIMITATION:-

The applicant declares that the application is within the period of Limitation under Section 21 of the Administrative Tribunal , 1985.

V. FACTS OF THE CASE

1. That the applicant is a citizen of India and a resident of abovementioned locality and as such the applicant is entitled to all rights , privileges and liberties guaranteed to the Citizen under the Part – III of the Constitution of India and laws framed there under.
2. That the applicant has completed education up to SSC and holds a valid license of driving of Motor Vehicle. He belongs to the Other Backward Category. Then the Year 2007 the Respondent No-1 had advertised various posts under it which includes posts of drivers. The applicant holds retail license of driving, therefore in pursuance of the said advertisement he had applied for the post of driver. As per the terms of the said advertisement it was mentioned that the appointment of the selected candidates will be on probation for post 2 years, and on completion of probation period the competent authority will assess the suitability for continuity and pass appropriate orders.



A true copy of relevant advertisement issued by Respondent No-1 is annexed herewith and marked as Annexure No-1.

3. That in pursuance of his application for the post of driver the applicant was called for the test physical as well as competency at Pune. After finding the applicant suitable for the job amongst several other candidates he was asked to join on duties. Accordingly on 16/07/2008 he was appointed as a Driver. Though he has been appointed in the post, he has not received any letter of appointment. Before joining on duty the applicant had submitted requisite information in the Attestation Form.

A photo copy of the Attestation Form dated 03/04/08 submitted to the Respondent No-2 is annexed herewith and marked as Annexure No-2.

4. That after his appointment he had undergone training for about 2 months and thereafter he is under actual control of Respondent No-2. The applicant is working to the best of his ability and discharging his duties with care as such he can satisfy his Superiors.

5. That the applicant has submitted that, surprisingly on 15/07/09 he received a notice vide 10909/CVC/448/E1G dated 14/07/2009 which was a notice of termination of his Service under Rule 5 (1) of the Central Civil Services (Temporary Service) Rules 1965 . The said notice inter- alia contents that, the service of the applicant has been found unsuitable for continuous service in the General Reserve Engineering Force (hereinafter referred to as GREF).Therefore it is ordered that he Services shall stand terminated with effect from the dated of expiry of a period of one month from the date of receipt of the notice.

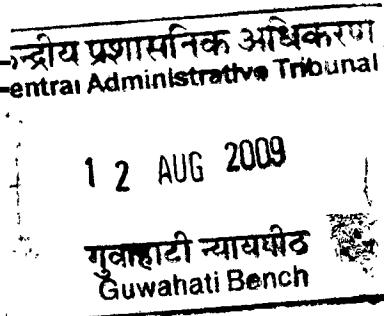
A photo copy of the said order of Termination dated 14/07/2009 is annexed herewith and marked as Annexure No-3.

6. That the applicant respectfully submitted that, the notice at Annexure No-3 is apparently illegal as because the advertisement at Annexure No-1 clearly mentioned that, the appointment of a selected candidate will be on probation for 2 years and after completion of 2 years of service the Competent Authority of the candidate. Therefore the appointment of present applicant being

an appointment against permanent pos it cannot be treated to be temporary service and as such the action of Respondent No2 invoking powers under the Central Civil Services (Temporary Service) Rules, 1965 is not sustainable. The applicant is challenging impugned order on following grounds:-

**GROUND FOR RELIEF WITH LEGAL PROVISIONS**

1. For that Respondent ought to have seen that, there is also a Government order vide No- G.I.,M.H.A., O.M. No.4/10/66-Ests.(C), dated 26<sup>th</sup> August, 1967, which makes out clear that the powers under Temporary Service Rules, 1965 should not be invoked in case of probationer and such appointment will be governed by the specific condition regarding termination of services in the appointment letter. The applicant is in search of the said Government order , soon after receipt of it, the applicant shall produce the same the same before Your Hon'ble Court.
2. For that before passing of the impugned order the Respondent No. 2 has not granted an opportunity of hearing nor any notice was served on the applicant, therefore the impugned order being passed without following pliniciples of natural justice is illegal and arbitrary in and same is liable to be quashed and set aside.
3. For that , the impugned order passed by the Respondent No-2 is stigmatic, therefore the same is liable to be quashed and set aside.
4. For that the applicant states that the impugned order passed by the authorities is violation of applicant's fundamental right as envisaged under Article 14 and 19 of the Constitution of India.
5. For that the entire action of the respondents being violative of the equity and administrative fair play of the applicant.
6. For that the applicant craves to urge such further grounds in support of the present applicant at the time of hearing which may be considered relevant and necessary.
7. For that in any view of the matter, the impugned order is wholly untenable in law as well as on facts and the same is as such liable to be appropriately interfered with by this Hon'ble Tribunal.



12 AUG 2009

गुवाहाटी न्यायालय  
Guwahati Bench

**VI. DETAILS OF THE REMEDIES EXHAUSTED**

The applicant declares that he has exhausted all the remedies available to him and there is no other alternative remedy available to him.

**VII. MATTER NOT PENDING WITH ANY OTHER COURT**

The applicant declares that there is no case pending before any other court/ Tribunal.

**VIII. RELIEF SOUGHT**

Under the circumstances, the applicant therefore prays for the FOLLOWING RELIEFS:-

- 1) To set aside and quashed the impugned order dated 14/07/2009 issued by the Respondent No-2/ Chief Engineer at annexure No-3 with the instant petition.
- 2) Grant any other reliefs, which this Hon'ble Court may deem fit and proper under the facts and circumstances of the case.

**IX.**

**INTERIM ORDER PRAYED FOR:-**

By way interim ex-parte order/relief the applicant prays for stay to the effect and operation of the impugned order dated 14/07/2009 of Annexure No-3 , which was issued by the Respondent No-2 pending hearing of the applicant.

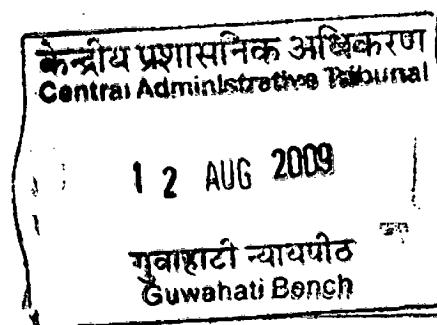
**X.**

**PARTICULARS OF THE POSTAL ORDER:-**

- a) Indian Postal Order No..
- b) Name of issuing Post Office:- G.P.O., Guwahati.
- c) Date of Postal Order:- 11-08-2009.
- d) Payable at:- G.P.O., Guwahati 396 418453

DATE:-

(NAME OF COUNSEL FOR APPLICANT)



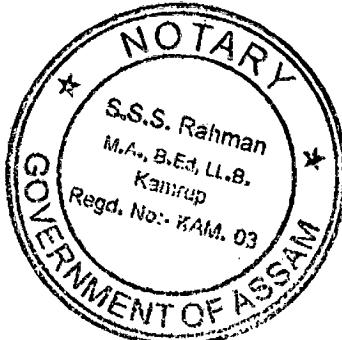
VERIFICATION

I, Thakre Pravin Pundlik, Son of Pundlik Thakre, aged about- 29 years, Resident of Mata Mahakali Nagar, Ward No-21, Malkapur, PIN- 443101, Dist:- Buldhana, Maharastra, and Presently residing at:- Project Vartak, GS-189325P DVRMT, 1454 SIS/1411 BCC(GREF), C/o- 9 APO, Tezpur, Sonitpur, Assam, hereby solemnly affirm and verify that, I am conversant with the facts of the present application. And the statement made by me from paragraph No. 1-6 are true to my knowledge and belief.

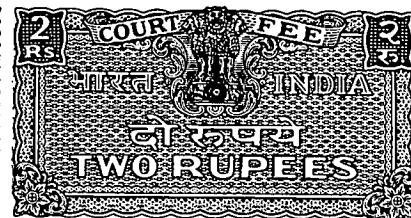
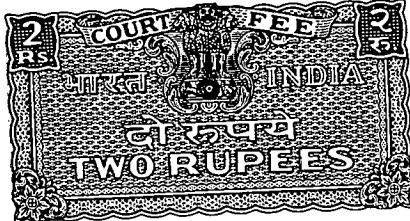
And I sign this verification on this 11<sup>th</sup> day of August, 2009 at Guwahati

SIGNATURE

Thakre Pravin Pundlik.



S. al  
SHAH SYED SAMADUR RAHMAN  
M.A., B.Ed., LL.B.  
NOTARY  
Guwahati, Kamrup.  
Regd. No.: KAM. 03



### AFFIDAVIT

I, Thakre Pravin Pundlik, Son of Pundlik Thakre, aged about- 29 years, Resident of Mata Mahakali Nagar, Ward No-21, Malkapur, PIN-443101, Dist:- Buldhana, Maharastra, and Presently residing at:- Project Vartak, GS-189325P DVRMT, 1454 SIS/1411 BCC(GREF), C/o- 9 APO, Tezpur, Sonitpur, Assam, do hereby solemnly affirm and declare as follows:-

1. That I am the applicant in the instant application and as such I am well acquainted and conversant with the facts and circumstance of the case.
2. That the statements made in this application from paragraphs No. I, II, III, IV, V (1, 2, 4) are true to my knowledge and belief and those made in paragraphs No. V (9), 3, 5 being matters of records, which I believe to be true and correct and rest are my humble prayer before your Hon'ble Court.

And I signed this affidavit on this the 11th day of August, 2009, at Guwahati.

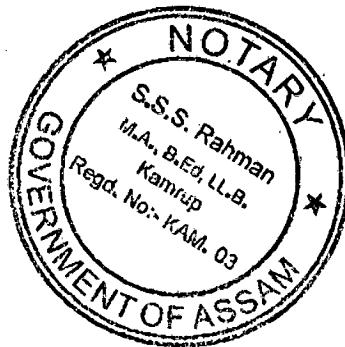
Identified by me

Thakre Pravin Pundlik

DEPONENT

S. Chandra  
12/8/09

Advocate



13  
12-8-09

S. M.  
SHAH SYED SAMADUR RAHMAN  
M.A., B.Ed., LL.B.  
NOTARY  
Guwahati, Kamrup.  
Regd. No.: KAM. 03

GOVERNMENT OF INDIA

MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS  
BORDER ROADS ORGANISATIONGENERAL RESERVE ENGINEER FORCE  
ADVERTISEMENT NO. 02/2007PLEASE READ THE ADVERTISEMENT CAREFULLY BEFORE FILLING UP THE  
APPLICATION FORM

1. Applications are invited for filling up the following posts in General Reserve Engineer Force from Indian (Male) Nationals: -

S/ No.	Name of the trades/Posts	Category				
		UR	SC	ST	OBC	Total
1	Driver Mechanical Transport (Ordinary Grade)	533	102	93	337	1065
2	Driver Road Roller (Ordinary Grade)	226	53	36	136	451
3	Operator Excavating machinery (Ordinary Grade)	411	124	63	224	822
	<b>Total</b>	<b>1170</b>	<b>279</b>	<b>192</b>	<b>607</b>	<b>2330</b>

UR - Unreserved ST - Scheduled Tribe  
SC - Scheduled Caste OBC - Other Backward Class

## ESSENTIAL QUALIFICATION, PAY SCALES AND AGE LIMIT

Post No. 1 : Driver Mechanical Transport (Ordinary Grade)

Pay scale : Rs. 3050-75-3950-80-4590

Age : Between 18 to 27 years.

Essential Qualification : 10th Standard passed. Possessing valid heavy motor driving licence, or Passed Class III course for Driver Plant Mechanical Transport as laid down in Defence Services Regulations, Qualification Regulations for Soldiers, and Has to pass proficiency test and oral test in Hindi/English.

Post No. 02 : Driver Road Roller (Ordinary Grade)

Pay scale : Rs. 3050-75-3950-80-4590

Age : Between 18 to 27 years.

Essential Qualification : 10th Standard passed. Possessing valid heavy motor driving licence, or Passed class II course for Driver Plant Mechanical Transport as laid down in Defence Services Regulation, Qualification Regulations for Soldiers, and Has to pass proficiency test and oral test in Hindi/English.

Post No. 03 : Operator Executive Machinery (Ordinary Grade)

Pay scale : Rs. 3050-75-3950-80-4590

Age : Between 18 to 27 years.

Essential Qualification : 10th Standard passed possessing valid heavy motor driving licence, or Passed class II course for Operator Excavating Machinery as laid down in Defence Services Regulations. Qualification Regulations for Soldiers. And Has to pass proficiency test and oral test in Hindi/English.

## IMPORTANT INSTRUCTIONS

## 1. General

(a) Only Indian Male Nationals need apply. Female need not apply. All candidates will undergo Physical Efficiency test but marks of Physical Efficiency test during selection will vary depending on post applied for. However passing in Physical Efficiency Test is mandatory for all posts.

(b) For the following categories weightage will be added to the percentage of marks obtained in the qualifying examination, as mentioned against each for the issue of call letters only:

- (i) Son of serving GREF/Army Personnel serving in BRO 1.5%
- (ii) Son of serving GREF/Army Personnel serving in BRO (Such concession to only one son) 1.5%
- (iii) Son of Retired GREF Personnel 10%
- (iv) NCC 'C' Certificate 5%
- (v) NCC 'B' Certificate 15%
- (vi) Serving GREF personnel Applying for higher post (Open Market) 5%
- (vii) Son of Ex-Serviceman 5%
- (viii) Sports Man at State/District/University/level 5%

Weightage for only one category will be considered for issue of call letter.

(c) Passing of physical test is mandatory for all trades. The departmental candidates and ex-Servicemen appearing for trade test are exempted from undergoing physical test. However, no weightage of marks of this physical test will be given during selection. The details of physical test for all the trades are given at Annexure-I and II.

(d) Written test, wherever applicable, will be objective in nature.

## 2. AGE RELAXATION

(a) Serving Government Employees : Relaxation as admissible under rules.

(b) Departmental Candidates : Up to 45 years for SC/ST, 43 years for OBC and 40 years for UR for Group 'C' and 'D' posts in same line or allied cadres.

(c) Ex-Serviceman : Ex-Serviceman who has put in not less than six months continuous Service in the armed forces shall be allowed to deduct the period of such Service from his actual age plus 3 years in addition to age relaxation admissible to SC/ST/OBC category.

(d) Other Backward Class : 3 Years

(e) SC/ST : 5 Years

Note : 1. Age and experience where required will be reckoned as on closing date of receipt of applications (i.e. 45 days from date of publication of this advertisement).

2. All reserved category candidates (SC, ST and OBC) are required to submit an affidavit alongwith application form regarding correctness of their caste/sub caste as per approved list for central Govt. service issued by Govt. of India on or after 2005.

## 3. MEDICAL FITNESS

(a) Physical Standards

Region	States/Regions included	Physical Standards		
		Height In Cms	Chest In Cms	Weight In Kgs
Western Himalayan Region	J&K, Himachal Pradesh, Punjab, Hills (Area South and West of the Inter State Border between Himachal Pradesh and Punjab, and North and East of Road of Mukerian, Hoshiarpur, Garh Shankar, Ropar and Chandigarh, Garhwal and Kumaon (Uttarakhand))	158	75-80	47.5
Eastern Himalayan Region	Sikkim, Nagaland, Arunachal Pradesh, Manipur, Tripura, Mizoram, Meghalaya, Assam and Hill Region of West Bengal (Darjeeling District)	152	75-80	47.5
Western Plain Region	Punjab, Haryana, Chandigarh, Delhi, Rajasthan, Western UP (Meerut division, Meerut, Muzaffarnagar, Saharanpur, Ghaziabad, Bulandshahar, Haridwar & Agra Division, Aligarh, Agra, Maltura, Mainpuri, Etawah and Firozabad)	162.5	76-81	50
Eastern Plain Region	Eastern UP, Bihar, West Bengal, Orissa and Jharkhand	157	75-80	50

Central Agencies	Madhya Pradesh, Gujarat, Maharashtra, Dadar & Nagar Haveli, Daman and Diu, Chattisgarh.	157	75-80	50
Southern Region	Andhra Pradesh, Karnataka, Tamil Nadu, Kerala, Goa, Pondicherry, Andaman & Nicobar Islands and Lakshadweep	157	75-80	50
Gorkhas (Indian Domicile)		152	75-80	47.5
Relaxation to Sons of Serving/Ex GREF Persons.		2	1	2

(b) General Medical Standards :

- Every candidate must be sufficiently intelligent, be free from various disability and be in possession of sound health.
- He shall have no constitutional or acquired disability as may in the opinion of the Recruiting Medical Officer render him unfit for duties in the Force particularly at high altitude.
- He must be free from Colour blindness.

## (c) Visual Standards:

(i) For General Recruits

Visual acuity (With/Without glass)	
Better Eye ..... 6/12	Worse Eye ..... 6/36
OR	OR
Reads 0.6 or J 2	Reads 1 or J 6

(ii) For Drivers (Unaided vision)

Each eye ..... 6/12	Better eye 6/6 read 0.5 or J 1
OR	OR
Reads 0.6 or J 2	Worse eye 6/36 reads 1 or J 6

(d) CANDIDATES SELECTED IN ORDER OF MERIT WILL BE PUT THROUGH DETAILED MEDICAL EXAMINATION TO ASSESS THEIR FITNESS.

(e) CANDIDATES EARLIER DECLARED PERMANENTLY UNFIT IN MEDICAL TEST NEED NOT APPLY.

(f) CANDIDATES BELONGING TO WESTERN HIMALAYAN REGION (AREA SOUTH AND WEST OF THE INTER STATE BORDER BETWEEN HIMACHAL PRADESH AND PUNJAB AND NORTH AND EAST ROAD OF MUKERIAN, HOSHIARPUR, GARH SHANKAR, ROPAR AND CHANDIGARH, WILL OBTAIN A DOMICILE CERTIFICATE FROM THE CIVIL AUTHORITIES (TEHSILDAR/MAGISTRATE) AND ENCLOSE WITH THEIR APPLICATIONS.

## 4. SPECIAL CONDITIONS

(a) The members of the Force (Department) will be posted to Projects/Units all over India, especially in the Northern and Eastern Regions. Individuals may be posted anywhere in India.

(b) Individuals selected will be on probation for the first two years. On completion of probation period, competent authority will assess their suitability for continuity and pass appropriate orders.

(c) (i) Members of the Force will be governed under the provisions of Central Civil Service (Classification, Control and Appeal) Rules 1965 as amended from time to time.

(ii) Notwithstanding the above, all the members of Force are also subject to certain provisions of Army Act 1950 and Rules made there under as laid down in SRO 329 and 330 of 1960.

(d) 3% Reservation is available for disabled persons (1% each for visually impaired, hearing impaired and orthopaedically impaired)

## 5. SERVICE CONDITIONS

(a) Members of the Force (Department) will be allowed free rations as per authorized scale, clothing, washing allowances, free single accommodation, special compensatory, remote locality allowances and local allowances such as HRA; CCA etc as admissible.

(b) New defined Contribution Pension Scheme, Leave Travel Concession, Children Education Allowance, Group Insurance, Injury benefits, Medical Treatment and other concessions including family accommodation as applicable to Central Govt. employees will be available to the members of the Force. The Department also maintains its own family accommodation at certain locations.

## 6. CENTRES FOR TRADE TEST/INTERVIEW

## Mobile Regional Recruitment Team (MRRT)

(a) Recruitment for all the posts will be carried out at GREF Centre, Dighi Camp, Pune -411015 only.

(b) Candidates will need to indicate any of the following choice stations for test/interview for trades having more than 26 vacancies. However candidates may have to appear for test at his choice stations or a station nearer to his hometown or any Centre as may be decided by Commander GREF Centre.

- (i) Recruiting Centre Pune (Maharashtra)
- (ii) Regional Recruiting Centre Tezpur (Assam)
- (iii) Regional Recruiting Centre Rishikesh (Uttarakhand)
- (iv) Regional Recruiting Centre Pathankot (Punjab)
- (v) Regional Recruiting Centre Silchar (Assam)

## 7. CONCESSION TO SC/ST CANDIDATES FOR RECRUITMENT

(a) Traveling allowance for attending Trade Test/Interview as per rules, i.e. 2<sup>nd</sup> class train fare for to and fro journey only, if unemployed, is payable on production of tickets/ticket Nos on completion of journey with caste Certificate and unemployment Certificate.

(b) Relaxed standard during test/interview.

## 8. CONCESSION TO EX-SERVICEMAN FOR RECRUITMENT

(a) 10 percentage of group C and 20 percentage of group D posts are earmarked for Ex-Serviceman and will be accounted for against respective category (i.e. UR/SC/ST/OBC candidate as the case may be).

(b) All Ex-Servicemen are exempted from undergoing physical efficiency test.

## 9. DEFINITION OF EX-SERVICEMAN

(a) Ex-Serviceman means a person, who has served in any rank (whether as a combatant or as a non-combatant) in the regular Army, Navy or Air Force of the Indian Union but does not include person who has served in the Defence Security Corps, the Lok Sahayak Sena & the Para Military Forces, and

(b) Who has retired from such Service after earning his pension, or

(c) Who has been released otherwise than on his own request from service as a result of reduction in establishment, or

(d) Who has been released from such services after completing specific period of engagement otherwise than at his own request or by way of dismissal or discharge on account of misconduct or inefficiency and has been given a gratuity and includes personnel of the Territorial Army of the following namely:-

- (i) Pension holder for continuous (embodied) Service.
- (ii) Persons with disability attributable to Military Service and
- (iii) Gallantry award winners.

(e) The persons serving in the Armed Forces of the Union who on retirement from Service, would come under the category of Ex-Serviceman are permitted to apply for re-employment one year before the completion of the specified terms of engagement and avail themselves of all concessions available to Ex-Serviceman but shall not be permitted to leave the uniform until they complete the specified terms of engagement in the Armed Forces of the Union.

(f) Ex-Serviceman who have already joined the Govt. Service in the civil side after availing of other benefits given to them as Ex-Servicemen for further employment cannot claim Ex-Serviceman status for the purpose of this recruitment; such a person will be deemed to be civil employee and will accordingly be entitled to only such of the benefits like relaxation of age etc, as admissible to civil employees, in the normal course in accordance with the existin

Continued

केन्द्रीय प्रशासनिक  
Central Adminstrationगवाहाटी चा  
Guwahati

12 AUG

Certify to be  
true copy, S. Chander  
12/8/09

(g) Incomplete or forged applications or applications which do not conform to the conditions governing the grant of such benefits.

(h) Sons/Daughters/Wards of Ex-Servicemen are not eligible to apply for the post reserved for Ex-Servicemen.

## 10: APPLICATION FEE

Candidates must pay the fee prescribed through crossed Postal Order/Bank Draft as under for each category alongwith their application in favour of COMMANDER, GREF CENTRE, payable at Dighi Post Office/State Bank of India Branch, Kharakpur, Code No. 1629 as under:

- (i) Rs. 20/- for general candidates including Ex-Serviceman.
- (ii) Rs. 10/- for OBC candidates including Ex-Serviceman.
- (iii) No fee for SC/ST candidates.

(b) Application fee once paid is non-refundable.

## 11: INSTRUCTION RELATING TO SUBMISSION OF APPLICATION

- (i) Application may be filled up either in English or Hindi.
- (ii) One envelope should contain application of one candidate for one trade only.
- (iii) If a candidate has changed his name or dropped added part of his name after 10th/12th, he will be required to submit for main (written) examination an attested copy of Gazetteed Notification to the effect that he has changed his name after 10th/12th or otherwise. The changed name should also have been indicated in the Gazette Notification.
- (iv) The Commander, GREF Centre will not be responsible for postal delays.
- (v) CANDIDATE SHOULD MINUTELY GO THROUGH ALL THE PROVISIONS IN THE NOTICE OF THE EXAM TO ENSURE THAT HE IS ELIGIBLE FOR THE POST FOR WHICH HE IS APPLYING IN TERMS OF REQUIREMENTS OF AGE, EDUCATIONAL QUALIFICATION ETC. AS ON CRUCIAL DATE.
- (vi) CANDIDATES ARE ALSO REQUESTED TO GO THROUGH CAREFULLY THE GENERAL INSTRUCTION TO CANDIDATES AGAINST ADVT NO. 02/2007.
- (vii) AN APPLICATION WILL BE SUMMARILY REJECTED AT ANY STAGE OF THE RECRUITMENT PROCESS FOR NOT CONFORMING TO THE OFFICIAL FORMAT HAVING INCOMPLETE INFORMATION/ WRONG INFORMATION/INCOMPLETE/NO. OF REQUISITE CERTIFICATE/MISREPRESENTATION OF FACTS/LEFT UNSIGNED/ SUBMITTED WITHOUT FEE WHERE DUE WITHOUT AN ATTESTED PHOTOGRAPH PASTED AT THE APPROPRIATE PLACE/AND FOR SUBMITTING MORE THAN ONE APPLICATION IN ONE ENVELOPE.
- (viii) Application must be submitted in the prescribed format published with this advertisement as Appendix A. The application may be typed out in double space or written in hand neatly but formal should be the same as published. No application form will be supplied by this department.
- (ix) Separate application should be sent for each post.
- (x) Persons employed in Govt. department should apply through proper channel sufficient in advance so that their application reaches in time.
- (xi) Attested copy of certificate as proof of educational qualification, date of birth, caste certificate should be enclosed with application form. The caste certificate for SC/ST and OBC candidates should be as per format of Appendix B & C respectively. SC, ST & OBC certificate should be signed by the competent authority as per order of State Government and legible round rubber office seal and designation are mandatory on certificate.
- (xii) Any Certificate other than in Hindi or English should be enclosed with translation in Hindi or English duly attested. Else will not be retained.
- (xiii) SONS OF SERVING/EX-SERVICEMEN SHOULD WRITE THEIR FATHER'S PARTICULARS, i.e. GS NO, RANK AND NAME ON THE TOP OF THE APPLICATION IN RED INK AND ATTESTED PHOTOCOPY OF HEIR FATHER'S CERTIFICATE OF EMPLOYMENT FROM OC UNIT/DISCHARGE CERTIFICATE SHOULD BE ENCLOSED.
- (xiv) APPLICATION FROM SERVING GREF PERSONNEL AND CASUAL PAID LABOURERS SHOULD BE ROUTED THROUGH THEIR TASK FORCE HEADQUARTERS/CHIEF ENGINEER OR THE PRESCRIBED FORM AS PER PARAGRAPH 10. AS AND ALSO CERTIFICATE OF EXPERIENCE/EMPLOYMENT CERTIFICATE INDICATING CODE NUMBER SHOULD BE SIGNED BY OC UNIT AND CO-SIGNED BY COMMANDER BRTF. OC UNIT WILL FORWARD AN ADVANCE COPY OF THE APPLICATION FOR RE-APPOINTMENT TO GREF CENTRE IN ONE LOT ALONGWITH INDIVIDUAL WISE NOMINAL ROLL TO GREF CENTRE FOLLOWED BY APPLICATION THROUGH PROPER CHANNEL.
- (xv) The Casual Paid Labourers who has worked for minimum six months as CPL in GREF and working in the Organisation on the day of publication of Advt. in Newspaper are only eligible for consideration against CPL category. A Certificate from OC Unit as a proof for his working as CPL at present is must.
- (xvi) Candidates are required to super script the word "APPLICATION FOR THE POST OF ..... category: UR/OBC/SC/ST" on the top of the envelope while sending the application form.
- (xvii) Candidates should ensure that they fulfill all the eligibility conditions to post applied for.
- (xviii) All applications quoting this advertisement number and post applied for should be submitted so as to reach COMMANDER, GREF CENTRE, DIGHI CAMP, PUNE-411018 within 30 days/36 days for candidates those in the States of Assam, Meghalaya, Arunachal Pradesh, Mizoram, Manipur, Nagaland, Tripura, Sikkim, Jammu Division of the State of Jammu and Kashmir, Lahaul and Spiti District and Pangi Subdivision of Chamba District of the State of Himachal Pradesh, the Andaman and Nicobar Islands and Lakshadweep. From the date of publication of this advertisement, as per form of application enclosed as Appendix A to this advertisement Attested photocopies of certificates of essential qualifications along with age wise/ gender wise Mark Sheets, driving license, experience Certificate, Caste Certificate etc. where applicable, as per qualitative requirement against a particular post will be enclosed duly attested by a Gazetted Officer.

## 12: OTHER INFORMATION

- (a) Commander, GREF Centre has the right to raise the minimum eligibility standard in order to restrict the number of candidates to be called for interview in proportion to the number of posts to be filled, if so required. Considering the overwhelming response to previous advertisements, only applications with higher percentage of marks in the qualifying examination and other criteria laid down for each trade are called for interview/trade test. More fulfilling of the minimum prescribed qualification and experience will not therefore, entitle a candidate to be called for being called for interview. Applicants who have applied earlier in response to previous advertisements shall have to apply again if eligible.
- (b) Candidates need not enclose any envelope duly affixed with postage stamp with application. Call letter to eligible candidates will be sent at Govt. expense.
- (c) Successful candidates with higher merit in Trade Test/interview will be offered appointment strictly in order of merit and to the extent of availability of vacancies. All other candidates including those who pass through Test/interview but stand lower in merit will not be considered and may apply afresh against future advertisement.
- (d) The number of posts shown above are only tentative. It is open to Commander, GREF Centre to fill all the posts or only partially from these or to cancel some of the posts from the list altogether, depending upon the Department's requirement.
- (e) NO FURTHER CORRESPONDENCE ENQUIRY ON THIS ADVERTISEMENT, RECRUITMENT PROGRAMME, CALL LETTERS ETC WILL BE ENTERTAINED.
- (f) ANY SORT OF CANVASSING OR RECOMMENDATION WILL DEBAR THE CANDIDATE FROM SELECTION.
- (g) Candidates are responsible to liaise with postal authority, in case of any subsequent change of their address.
- (h) Applications, which are not filled up as per instruction or partly filled up applications, will not be entertained. No communication will be done for rejected applications. Applications may be rejected due to reasons such as:
  - (a) Incomplete or illegible and not submitted on prescribed format.
  - (b) Unsigned/Undated without photograph.
  - (c) Without proper Certificate in respect of OBC/SC/ST and Ex-Serviceman.
  - (d) Underaged/Overaged candidates.
  - (e) Not possessing the requisite educational qualification at the time of submitting applications.

- (g) Application without prescribed fee in the form of O/Bank Draft for UR and OBC category.
- (h) Any other irregularly like mutilated or damaged application/documents, etc.
- (i) Not attaching all requisite certificates.

## CRITERIA PHYSICAL EFFICIENCY TEST

S.No.	Activity	Mark carried for Wrightage	Max time allowed to pass the test
1.	One mile run	Nil: Only passing the test is mandatory.	7 Minutes 30 Seconds

## GENERAL RESERVE ENGINEER FORCE

## APPLICATION FORM FOR RECRUITMENT

## INDIAN NATIONALS (MALES ONLY)

1. Reference No. _____ (To be filled in by Office)	2. Advt. No. _____	3. Post applied for: _____	4. Name of the Candidate (in block letters) as per school certificate: _____
5. Father's Name in full (Block letters): _____	6. Permanent Home Address (with PIN code): _____ PIN: _____	7. Present postal address (with PIN code): _____ PIN: _____	केन्द्रीय प्रशासनीक अधीक्षक Central Administrative Officer Gujarat Board 12 AUG 2009
8. No. and date of enclosed crossed Indian Postal Order/Bank Draft.	9. Date of Birth (Certificate to be attached): Date: _____ Month: _____ Year: _____	10. (a) Are you seeking reservation as SC/ST/OBC/EXS/CH? _____ Yes _____ No _____ (b) If yes, for Scheduled Caste write _____ for Scheduled Tribe write _____ for Ex-servicemen write _____ for Orthopaedically Handicapped write _____ for other Backward Communities write _____ (c) Are you seeking age relaxation? _____ Please read carefully para 2 of the important instructions _____ Yes _____ No _____ (d) If yes, indicate under which category age relaxation is being sought _____ (Also enclose a certified copy of the requisite certificate in support of the claim of age relaxation). Please read para 2 of the important instructions _____	11. (a) Whether Son of Ex-serviceman (Y/N): _____ (b) Whether Son of serving/retired GREF personnel: _____ (c) Whether any brother serving in GREF: _____ (d) Do you hold NCC "B" certificate (Y/N): _____ (e) Do you hold NCC "C" certificate (Y/N): _____ (f) Are you a sportsman: _____ (g) If yes, write 1 for State level, 2 for Regional level and 3 for International level (for (f) attach supporting document) (h) Educational qualifications: (Matriculation onwards)

Name of Exam Passed	Year of Passing	Board/University	Marks obtained/Total marks	% of marks

(Attach photostat copy of marks sheets for each year in case Graduate/Post Graduate. Wherever grades are awarded, they have to be converted into equivalent percentage)

Name of Exam Passed	Year of Passing	Board/University	Marks obtained/Total marks	% of marks

(Attach photostat copy of mark sheets for each year in support)

certify to be true  
copy: S. Chaudhary  
12/12/09

continued

13  
Annexure-2

Appendix "J"  
ROI : NO - I  
Dated: 18.Jan 99

GS NO. [REDACTED]  
DATE OF APPT. [REDACTED]

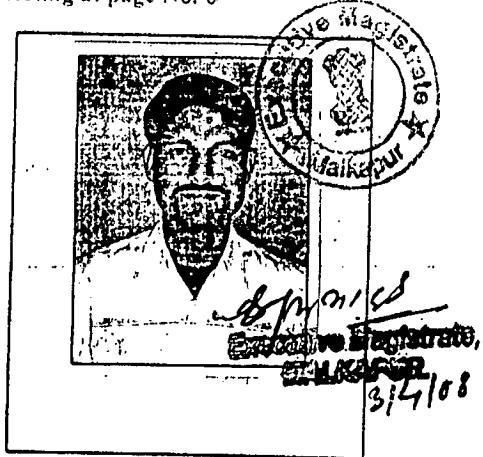
केन्द्रीय प्रशासनिक अधिकारण  
Central Administrative Tribunal

12 AUG 2009

गुवाहाटी न्यायपीठ  
Gauhati Bench

ATTESTATION FORM

Affix passport size ( 5 cms x 7 cms Approx)  
Copy of recent photograph where asked  
Photograph be attested by the officer who is  
attesting at page No. 6



WARNING

1. "The furnishing of false information or suppression of factual information in the attestation form should be disqualification and is likely to render the candidate unfit for employment under the Government. If the fact that false information has been furnished or that there has been suppression of any actual information in the attestation form comes to notice at any time during the service of a person his service will be terminated"
2. If detained convicted/debarred etc., subsequent to completion and submission of the form, the details should be communicated immediately to the authority to whom the attestation form has been sent earlier failing which it will be deemed to be suppression of information.

SURNAME

NAME

THAKARE PRAVIN PR PUNDLIK

1. Name in full ( Block capitals with aliases, if any). Please indicate if you have added or dropped in any stage any part of your name or surname

2. Present address in full (i.e. Village, Town, Thana and District, or House No. /Lane/Street/Road and Town.

Mata Mahakali Nagar, W.no.-21  
Malkapur - 443101  
Dist:- Buldhana. (Mah)

3. Home address in full ( i.e. Village, Town, Thana and District, or House No. / Lane / Street / Road and Town and Name of District HQ.

Mata Mahakali Nagar, W.no. 21  
Malkapur - 443101  
Dist:- Buldhana, (Mah)

Confd....P/2

DR. MRS. K. V. BHUJADI  
(Bhuji A. M. S.)  
Regd. No-1-29888- A-1  
A.M.A. For Central Govt. Servant

Certify to be  
true copy  
S. Chauhan  
12/09.

4. Where you have resided for more than one year at a time during the preceding five year case of stay abroad including Pakistan particulars of places you have resided for more than one year after attaining the age of 21 years.

From	To	Residential address in full (i.e.) Vill/Town, House No./Name P.O., Teh T.O., Thana, Lane/Street/Road, Dist and the name of State	Name of the District Head Quarters of the place mentioned in the preceding Column केन्द्रीय प्रशासनिक आयोजक बोर्ड Central Administrative Tribunal
—	—	—	12 AUG 2009 गुवाहाटी न्यायमीठ Guwahati Bench

5. Give details of the following.

Name	Nationality birth or by domicile	Place of birth	Occupation if employed give designation & official address	Present postal address if dead give last address	Permanent home address
i Father Pundlik	Indian	Malkapur	—	Mata Mahakali, Nager, W no. 21 malkapur-443101 Dist-Buldhana (Mah)	Mata Mahakali, Nager, W no. 21 malkapur-443101 Dist-Buldhana (Mah)
ii Mother Anusayabai	Indian	Hirava	—	—	—
iii Wife/Husband Santosh	Indian	Malkapur	—	—	—
iv Brother Santosh	Indian	Malkapur	—	—	—
v Sister —	—	—	—	—	—
vi Son —	—	—	—	—	—
vii Daughter —	—	—	—	—	—

Contd...P/3

3:

5. (a) Information to be furnished with regard to son(s) and daughter (s) in case they are studying/living in a foreign country:

Name	Nationality (by birth) and / or by domicile ..	Place of birth	Country in which studying with full address	Date from which studying living in the country mentioned in previous column
—	—	—	—	—

केन्द्रीय प्रशासनिक अधिकारी  
Central Administrative Tribunal

6. Nationality	Indian	12 AUG 2009	
7. (a) Date of birth	(a) 25/12/1980		
(b) Present Age	(b) 28 Years Running.		
(c) Age at Matriculation	(c)		
8. (a) Place of Birth, Dist and State in which situated	(a) Malkapur, Dist:- Buldhana, State:- Maharashtra		
(b) Dist and State to Which you belong	(b) Dist:- Buldhana, State:- Maharashtra		
(c) Dist and State to which your father originally belonged	(c) Dist:- Buldhana, State:- Maharashtra		
9. (a) Your religion	Hindu		
(b) Are you a member of OBC/Sch Caste/ Sch. Tribe Answer 'Yes' or 'No' and if the Answer is 'Yes' state the name there of	Yes, OBC		
10. Educational qualification showing places of education with years in school and college Since 5 <sup>th</sup> year of age.			
Name of School/College with full address	Date of entering	Date of leaving	Examination Passed
G. V. M. Vidyalay, malkapur Dist:- Buldhana	24/6/1991	31/03/1997	S. S. C. Passed [march 2000]

Contd P/4

11. (a) Are you holding or have at any time held an appointment under the Central or State Govt or a semi Govt. Quasi Govt. body or autonomous body or public undertaking or private firm or institution. If So, give particulars with date of employment upto date.

Period		Designation emoluments, name of employment	Full name and address of employer	Reasons for leaving Previous service
From	To			
←	→	→	→	→

11. (b) If the previous employment was under the Govt. of India or a State Govt./ and undertaking owned or controlled by Govt. of India or a State Govt. autonomous body/University Local body. If you had left service on giving month notice under rule 5 of the Central Civil services (temporary service) Rules 1965 or any similar corresponding rules where any disciplinary action framed against you or had you been called upon to explain your conduct in any matters at the time you have notice of termination actually terminated.

12. (i) (a) Have you ever been arrested ? Yes/ No

(b) Have you ever been prosecuted ? Yes/ No

(c) Have you ever been kept under detention ? Yes/ No

(d) Have you ever been bound down ? Yes/ No

(e) Have you ever been fined by court of law ? Yes/ No

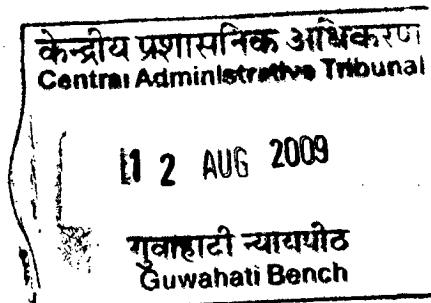
(f) Have you ever been fined by court of law for any offence ? Yes/ No

(g) Have you ever been debarred from any examination or rusticated by any University or any other educational Authority / Institution ? Yes/ No

(h) Have you ever been debarred /disqualified by any public service commission from appearing at its examination-/Selection ? Yes/ No

(i) Is any case pending against you in any court of law at the time of filling up this attestation form ? Yes/ No

(j) Is any case pending against you in any University or any other educational authority/ institution at the time of filling up this attestation form ? Yes/ No



Contd P/5

(ii) If any answer to any of the above mentioned question 'Yes' give full particulars of the case / arrest/detention the fine / conviction/sentence / punishment etc. and or the nature of the case pending in the Court / University / Educational authority etc. at the time of filling up this form.

Note Specific answer to each of the question should be given by striking out Yes or No as the May be.

Yes / No

Name of two responsible persons of your locality or reference to whom you are known.

(soft copy has been uploaded with the help of OCR with reference)

1 Name : Arun K. Mule

Vill : Malkapur

PO : Malkapur

Dist : Buldhana

State : Maharashtra.

2 Name : Narayan S. Suralkar.

Vill : Malkapur

PO : Malkapur

Dist : Buldhana

State : Maharashtra.

I certify that the foregoing information is correct and complete to the best of my knowledge and belief. I am not aware of any circumstances which might impair my fitness for employment. It under Govt.

Signature of candidate Arunkar

Place : Malkapur

Date :

केन्द्रीय प्रशासनिक अधिकारी  
Central Administrative Tribunal

12 AUG 2009

गुवाहाटी न्यायपीठ  
Guwahati Bench

### IDENTIFICATION CERTIFICATE

(Certificate to be signed by any one the following)

- (i) GAZETTED Officers of Central or State Government.
- (ii) Members of parliament or State Legislature belonging to the constituency where the candidate or his Parents or guardian is original resident.
- (iii) Sub Divisional Magistrate / Officer.
- (iv) Tehsildar / Head Master of recognised School/College / Institution where the candidate studied last.
- (v) Block Development Officer.
- (vi) Post Master.
- (vii) Panchayat Inspectors.

Contd P/6

: 6 :

Certified that I have known Shri. / Smt. / Kumari. Pravin Pandlik Thakare  
Son / Wife / Daughter of Shri Pandlik Punjaji Thakare for the last  
10 years — Months and that to the best of my knowledge and belief, the  
particulars furnished by him / her are correct.

NOTE. Identify certificate should be atleast of one year.

Signature of VIJAY K. PATIL  
(Name in block letters and Signature)

*20/08/2008*  
Malkapur

Designation W.A.S Tchsl/1dgr

Status and address Malkapur  
DIST. Buldhana

Place : Malkapur

Date : 3/04/2008



2 AUG 2008

( TO BE FILLED BY THE OFFICE)

- (i) Name, designation and full address of the appointing authority.
- (ii) Post for which the candidate is being considered.

जो ऑफिसर उपर दस्तखत करेंगे उन्ही के दस्तखत पेज एक में फोटो के उपर होने चाहिए।

DR. MRS. K. V. BHUJADI  
*Arb. A. M. S.)*  
Regd. No-1-29888-A-1  
A.M.A. For Central Govt. Servant

केन्द्रीय प्रशासनिक आदानप्रदान  
Central Administrative Tribunal

Headquarters  
Chief Engineer  
Project Vartak  
C/o 99 APO

14 Jul 2009

NOTICE OF TERMINISATION OF SERVICE UNDER RULE 5 (1) OF THE CENTRAL  
CIVIL SERVICES (TEMPORARY SERVICE) RULES 1965 : IN RESPECT OF  
GS-189325P DVRMT THAKRE PRAVIN PUNDLIK OF 1454 SIS/1441 BCC (GREF)

1. WHEREAS, Shri Thakre Pravin Pundlik, DVRMT (GS-189325P) of 1454 SIS/1441 BCC (GREF) was appointed in GREF on 16 July 2008 as DVRMT.
2. AND WHEREAS, the service of the individual has been found un-suitability for continuous service in GREF.
3. NOW THEREFORE, the undersigned in exercise of powers conferred by sub-rule (1) of Rule 5 of the Central Civil Services (Temporary Service) Rules, 1965, hereby give notice to Shri Thakre Pravin Pundlik, DVRMT (GS-189325P) of 1454 SIS/1441 BCC (GREF) that his services shall stand terminated with effect from the date of expiry of a period of one month from the date of receipt of this notice.
4. The receipt of this notice be acknowledged by Shri Thakre Pravin Pundlik.

(KKY Mahindrakar)  
Chief Engineer  
Project Vartak

T<sub>01</sub>

GS-189325P DVRMT - Through OC 1441 BCC (GREF)  
Thakre Pravin Pundlik  
1454 SIS/1441 BCC (GREF)  
C/o 9 APO

Copy to :-

OC 1441 BCC  
C/o 99 APO

HQ DGBT/EG2  
Seema Sadak Bhawan  
Ring Road, Delhi Cantt  
New Delhi-110 010.

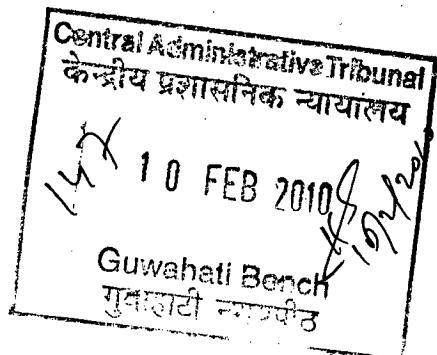
# GREF Records

## Dighi Camp

### Pune-15

Certify to be  
true copy  
S. Chander  
11/8/09.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
GUWAHATI BENCH



IN THE MATTER OF

Original Application No.152/2009.

Shri Thakre Pravin Pundik

.....Applicant

- Versus -

Union of India & Ors.

.....Respondents

IN THE MATTER OF

Written statement submitted by the Respondents No. 04

WRITTEN STATEMENT

The humble answering respondents

submit their written statement as follows

1(a) That I Major Amit Agarwal S/o  
Shri Ram Narayan Agarwal Aged 33 years

and Respondents No. 04 in the above case and I have gone through a copy of the application served on me and have understood the contents thereof. Save and except whatever is specifically admitted in the written statement, the contentions and statements made in the application may be deemed to have been denied. I am competent and authorized to file the statement on behalf of all the respondents.

(b) The application is filed unjust and unsustainable both on facts and in law.

(c) That the application is also hit by the principles of waiver estoppel and acquiescence and liable to be dismissed.

undertake to serve the copy  
on the applicant concerned

10/2/10

Filed by the Respondent  
through M. u. Ahmed, Cse  
10/2/10

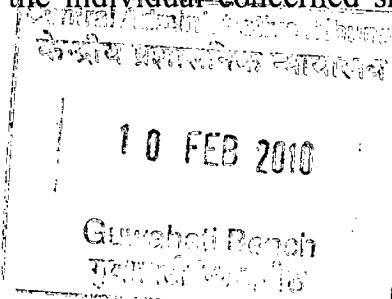
(d) That any action taken by the respondents was not stigmatic and some were for the sake of public interest and it cannot be said that the decision taken by the Respondents, against the applicant had suffered from vice of illegality.

2. **Brief history of the case :**

GS-189325P Thakre Pravin Pundlik S/o late Thakre Pundlik Punjaji has applied for the post of DVRMT in GREF against Advertisement No.02/07. A declaration which is mandatory for each applicant required to be submitted along with application stating that he does not stand debarred by GREF and has never been convicted by any court of law. Based on the merit and physical fitness the individual was appointed I GREF as DVRMT (O) on 16<sup>th</sup> July 2008 and further posted to 1454 SIS Care 1441 BCC. After completion of documentation/training, the individual was dispatched to 1454 SIS care 1441 BCC by GREF Centre on 2<sup>nd</sup> September 2008 and reported to unit on 8<sup>th</sup> September 2008 (FN).

As per Govt. policy, character and antecedents of newly appointed Govt. servants are required to be verified through civil administration for the suitability for continuance of Govt. services. Verification roll of the petitioner was, therefore, forwarded to DM, Dist. BULDHANA, Maharashtra for verification of the character and antecedents by GREF Centre, Pune vide their letter No.1664/RTF/9325/ITW dated 4<sup>th</sup> December, 2008. In response to the verification roll, DM, Buldhana intimated to GREF centre vide their letter No.DSB/Char/Veri/06-1395 dated 25<sup>th</sup> February 2009 that an offence has been registered against the petitioner vide crime No.3098/2005 U/S 295, 34 IPC in police station Malakpur city on 18.9.2005 and the crime is pending in court.

As per policy in vogue and instructions from higher authorities, in the event of adverse police report and decision taken on the unsuitability of the individual the service of the individual concerned should be terminated without



assigning any reason. Hence, a case was taken up with higher authorities for their decision.

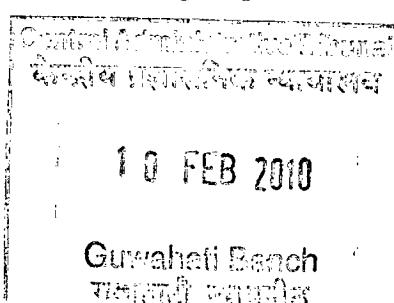
The competent authority decided to terminate the service of the individual since he was found unsuitable for Govt. service as per sub-rule (1) of Rule 5 of CCS (TS) Rules 1965. Hence notice of termination of service was issued to the individual by Chief Engineer, Project vartak vide notice bearing No.10909/CVC/448/E1G dated 14<sup>th</sup> July 2009 and notice was served to the individual on 15<sup>th</sup> July 2009. After completion of notice period, service of the petitioner has been terminated with effect from 17<sup>th</sup> August 2009 vide order of Chief Engineer, Project Vartak No.10909/CVC.459/EIG dated 13<sup>th</sup> August 2009.

The individual has filed petition before CAT, Guwahati Bench challenging the order of the Chief Engineer Project Vartak for his termination from service vide Original Application No.152/2009 against Union of India and others on the basis that he has mentioned regarding his court case pending against him in the initial application/attestation form Srl. No.12(i).

It can be seen from the various judgment of court that Administrative Tribunal Act, 1985 is not applicable to GREF. In this connection please refer Hon'ble Supreme Court Civil Appellate Jurisdiction order dated 8<sup>th</sup> January 1998 in the Special Leave Petition (Civil) No. 8096 of 1995 filed by Union of India vs. Smt Vidhyawati and Principal Bench, CAT, New Delhi judgment dated 30.4.86 and in the case No.T-70,724/85 of Kunju Krishna Pillai vs. Union of India.

In view of the different court orders explained above, the petition filed by the individual may be disposed off.

3. That with regard to the statements made in paragraphs 1, 3, 5, 6 & 7 of the original application the answering respondents beg to offer no comments.

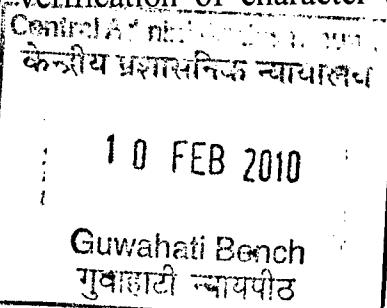


4. That with regard to the statements made in paragraphs 4, 5 of the Original Application the answering respondents beg to state that they do not admit anything which are beyond the records and has some rational foundation and the applicant is put to strict proof thereof.

5. That with regard to the statements made in paragraph 2 of the Original Application the answering respondents beg to state that it is agreed Avt.No.02/2007 was published in Employment News and in print media for recruitment of certain categories. The petitioner had applied for the post of MT/DVR against this advertisement. A declaration, which is mandatory for each applicant required to be submitted along with application stating that he does not stand debarred by GREF and has never been convicted by any court of law. The petitioner suppressed the fact that an offence has been registered against him vide crime No. 3098/2005 U/S 295 34 IPC in police station Malakpur city on 18<sup>th</sup> September 2005 and the crime is pending in court. It is also agreed here that selected candidates will be on probation for the period of 2 years and the competent authority will assess the suitability for continuity for further service.

6. That with regard to the statements made in paragraph 3 of the Original Application the answering respondents beg to state that based on the merit and physical fitness, the individual was appointed in GREF as DVRMT (O) on 16<sup>th</sup> July 2008. Appointment letter is not being issued to each and every selected candidates. The same is being kept in the respective service documents of the individuals. Though the petitioner has correctly submitted the attestation form, GREF Centre, Pune has overlooked the para 12(a) of the Attestation Form.

7. That with regard to the statements made in paragraph 6 of the Original Application the answering respondents beg to state that completion of probation period is subject to verification of character and antecedents of the



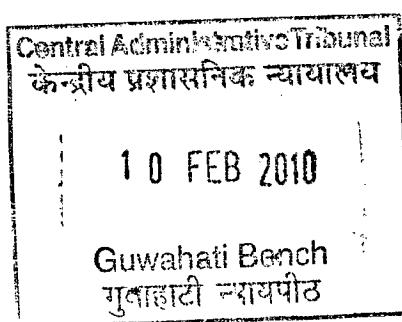
candidates. Since the petitioner is involved in criminal case and the case is pending in the court, service of the petitioner has been terminated under Rule 5 (1) (a) of Central Civil Service (TS) Rules 1965. Hence, the contention of the petitioner is refuted.

8. That with regard to the statements made in ground for relief paragraph 1 of the Original Application the answering respondents beg to state that as per existing provisions in CCS (TS) Rules, 1965, appointing authority has the powers for removal of servants on probation without assigning any reason thereof.

9. That with regard to the statements made ground for relief paragraph 2 of the Original Application the answering respondents beg to state that Notice of the competent authority bearing No.10909/CVC/488/E1G dated 14<sup>th</sup> July 2009 was served to the individual on 15<sup>th</sup> July 2009 in accordance with sub rule (1) of Rule 5 of CCS (TS) Rules 1965. The petitioner has not represented against the notice of termination. Accordingly, services of the petitioner has been terminated on 17<sup>th</sup> August 2009 (FN) i.e on completion of notice period by the competent authority vide order bearing No.10909/CVC/459/E1G dated 13<sup>th</sup> August 2009. Hence the allegation made by the petitioner is refuted.

10. That with regard to the statements made in paragraph 4 of the Original Application the answering respondents beg to state that service of the petitioner has been terminated as per rules and the appointing authority has no intention to violate fundamental rights of the petitioner.

11. Members of the GREF personnel cannot move to the CAT in view of the decision of the Hon'ble Supreme Court in R.Viswan & Ors. Vs. Union of India & Ors (AIR 1983 SC 658) and also order in SLP (Civil) No.8096 of 1995 in

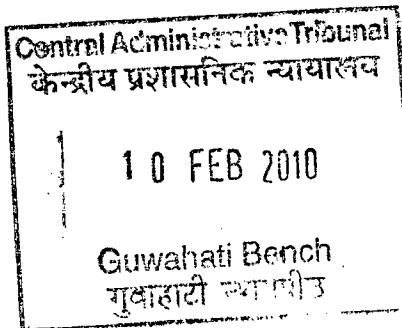


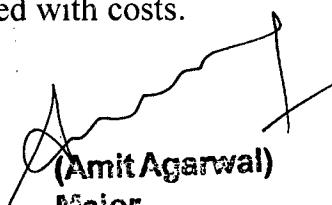
Smt Vidhyawati vs Union of India and hence the application is deserved to be dismissed.

17. That the reply has been made bonafide and for the ends of justice and equity.

It is therefore humbly prayed

before this Hon'ble Tribunal that the present application filed by the applicant may be dismissed with costs.



  
(Amit Agarwal)  
Major  
Officer Commanding  
1441 BCC (GREF)

VERIFICATION

10/02/2010

Guwahati Bench  
গুৱাহাটী বিধুৰোচিত

I Major Ankit Agarwal

Son of Shri Ram Narayan Agarwal aged about 33

years, resident of 1441 BCC (GREF) 40 994PO

working as BZ 1441 BCC

Duly authorized and competent officer of the answering respondents to sign this verification, do hereby solemnly affirm and verify that the statements made in

paras 1 to 10 are true to my knowledge, belief and information & those made in para 11 being matter of record are true to my

knowledge as per the legal advice and I have not suppressed any material facts

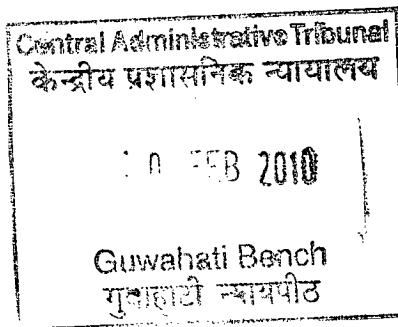
and I sign this verification on this 08 day of February, 2010 at Tezpur

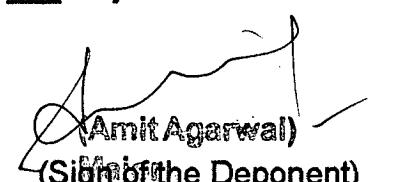
  
(Ankit Agarwal)  
Major  
Officer Commanding  
1441 BCC (GREF)

Major Amit Agarwal, S/O Shri Ram Narayan Agarwal aged 33 years, by religion HINDU by occupation service, resident of 1441 BCC (GREF) C/O 99 APO do hereby solemnly declare and affirm on oath as follows :-

- 1) That I am serving as OC 1441 BCC (GREF) C/O 99 APO and I am duly authorized as such to sign and verify the foregoing plaint as well as to sign and swear this affidavit on behalf of the plaintiff, the Union of India. This is true to my knowledge, information and belief.
- 2) That I being a responsible officer under the plaintiff, I am well conversant with the facts and circumstances of the case gathered from the official records as I have come across and gone through the official records maintained and kept in the office of the plaintiff. This is true to my knowledge, information and belief.
- 3) That the statements made in the paragraphs 1,2,3,4,5,6,7,8,9,10 and 11 of the foregoing plaint are true to my knowledge and information derived from the official records maintained and kept in the day to day official matters of the plaintiff, which I believe to be true and those stated in para 11 are submissions before the court and the rest of the foregoing plaint are prayer for the relieves sought before the court. This is true to my knowledge and belief.

In witness whereof I swear and sign this 08 day of Feb 2010 at Tezpur.



  
(Amit Agarwal)  
(Sign of the Deponent)  
Officer Commanding  
1441 BCC (GREF)

